

HIGH COURT OF UTTARAKHAND AT NAINITAL

OFFICE-MEMORANDUM

No. 96/UHC/Listing Section/2021

Dated 23.12.2021

SUB: Timely Submission of Application for Postponement of Cases under rule 15(1) of Chapter VI the Rules of the Court.

On the subject above, I am directed to say that applications are received from the advocates under rule 15(1) of Chapter VI of the Allahabad High Court Rules, 1952 (as applicable to Hon'ble High Court of Uttarakhand) for postponement of cases on the grounds, as cited in the said sub-section.

2. The applications, as received above, are put up before Hon'ble the Chief Justice for kind orders of His Lordship, and in consequence, Office Memorandums are issued for information to all the concerned. The members of the Bar would agree that there is an office procedure for putting up applications with office note for obtaining orders from Hon'ble the Chief Justice to issue the Office Memorandum, which takes time.

3. Though it is not possible for the advocates to give applications under rule 15(1) in advance, when there are urgent grounds for the postponement, like unfortunate demise in family, illness *etc.* However, applications may be given in advance, where grounds like marriage in family *etc.*, are the reasons. But in such cases also, applications are not been received in advance, due to which, Registry of the Hon'ble Court does not get sufficient time to put up the note for approval to issue the Office Memorandum in time.

4. Kind attention of all the members of the Bar is also invited to sub-rule (2) of rule 15, which provides that whenever an application under sub-rule (1) is given, same should be accompanied by a list of cases desired to be postponed. However, lists of cases required under sub-rule (2) are also not being given with the applications.

5. In view of the above, I am directed to request all the members of the Bar that:-

- (A)** Except in cases, where grounds for postponement is based on emergent circumstances, the applications under rule 15

(1) of Chapter VI of the Allahabad High Court Rules, 1952 be given at least one week in advance.

(B) With every application under rule 15 (1), details of cases, which are desired to be postponed, must also be invariably given, as required under rule 15(2).

By Orders of Hon'ble the Chief Justice

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Registrar (Judicial)

No. 6312/UHC/Institution Section/2021, Dated: 23.12.2021

Copy forwarded to the following for information and needful

1. Principal Private Secretary to Hon'ble the Chief Justice for placing a copy of this Office Memorandum before His Lordship.
2. All the Private Secretaries to the Hon'ble Judges for placing a copy of this Office Memorandum before Their Lordships.
3. Private Secretary to the Advocate General, Uttarakhand.
4. Private Secretary to the Registrar General of the Hon'ble Court.
5. All the Registrars of the Hon'ble Court.
6. Officer on Duty to the Hon'ble Court.
7. All the Bench Secretaries of the Hon'ble Court.
8. Chief Standing Counsel/Government Advocate, Uttarakhand.
9. Assistant Solicitor General for Government of India at Nainital.
10. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
11. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
12. All the Judicial Sections of the Hon'ble Court.
13. Guard file/Notice Board.

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Deputy Registrar (Judicial)